

Item no.2

## Central Administrative Tribunal Jammu Bench, Jammu



O.A No.1146/2020

Thursday, this the 01<sup>st</sup> day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mohammad Ashraf Malik (+59 yrs.)  
S/o Late Haji Mohd. Ramzan Malik,  
R/o 158-Housing colony, Bhagi Mehtab,  
Srinagar, Pin:190019

..Applicant

(Mr. Shakir Haqani, Advocate)

V/s

1. UT of J&K, through  
Commissioner/Secretary to Govt.  
PHE & I&FC Department,  
Civic Sectt., Srinagar/Jammu,  
Pin-190001
2. Chief Engineer,  
Jal Shakti Department, Kashmir,  
Srinagar, Pin-190001
3. Superintending Engineer,  
PHE Hydraulic, Jal Shakti Circle,  
Kupwara (HQ) Handwara,  
Pin-193122

..Respondents

(Mr. Sudesh Magotra, Deputy Advocate General)

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## ORDER (ORAL)

### **Mr. Justice L. Narasimha Reddy:**



The applicant is working as Junior Engineer in the Jan Shakti Department Kashmir, Srinagar. Through an order dated 26.09.2020, the Chief Engineer (PHE Kashmir), Srinagar constituted a Committee to inquire into certain allegations against the applicant. Feeling aggrieved by that, the applicant filed the present O.A. He contends that the proposed inquiry is not referable to any provisions of law and it was without any basis. An interim order was passed, permitting the inquiry to go on, but staying the further steps.

2. Today, it is brought to our notice that the Committee has submitted its report on 25.01.2021 and it did not find anything adverse against the applicant. Learned counsel for applicant submits that the O.A. can be disposed of, leaving it open to the respondents to take action on the basis of the report.

3. We, therefore, dispose of the O.A., directing the respondents to take further steps on the basis of the report of Committee dated 25.01.2021. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**  
/lg/sunil/jyoti/vb/

**(Justice L. Narasimha Reddy)**  
**Chairman**

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